

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S. PAYABHI PAYMENTS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Payabhi Payments Pvt. Ltd.
2.	Date of incorporation of corporate debtor	02.02.2021
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900WB2021PTC242889
5.	Address of the registered office and principal office (if any) of corporate debtor	1/425, Gariahat Road, Jodhpur Park, Kolkata - 700068 West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	15.10.2024 <i>(Note: IRP appointed by order dtd. 15.10.2024 of Hon'ble NCLT, Kolkata which has been received on 18.10.2024)</i>
7.	Estimated date of closure of insolvency resolution process	13.04.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P-01482 / 2018-2019 / 12251 (AFA valid till 31.12.2025)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	AH-276, Salt Lake, Sector II, Kolkata 700091, WB IBBI Regd. Email: ip.santanubrahma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	AH-276, Salt Lake, Sector II, Kolkata 700091, WB Process Email: payabhi.cirp@gmail.com
11.	Last date for submission of claims	29.10.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website : https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Payabhi Payments Pvt. Ltd.** on **15.10.2024**. The undersigned IRP has been appointed by order dtd. 15.10.2024 (received on 18.10.2024) of the Hon'ble Tribunal.



The creditors of **Payabhi Payments Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **29.10.2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CA Santanu Brahma

Interim Resolution Professional for Payabhi Payments Pvt. Ltd. (In CIRP)

IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2025)

Kolkata, the 19th day of October, 2024



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Kolkata, the 19th day of October, 2024

Sd/-
CA Santanu Brahma
Interim Resolution Professional for Payabhi Payments Pvt. Ltd. (In CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2025)

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